FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SNS STARCH LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	**SNS STARCH LIMITED**
2.	Date of Incorporation of Corporate Debtor	04.12.2008
3.	Authority under which corporate debtor is incorporated / registered	RoC – HYDERABAD
4.	Corporate Identity no. / Limited Liability Identification No. of Corporate Debtor	U18201TG2008PLC062103
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** 311/A, MLA COLONY, ROAD NO. 12, BANJARA HILLS, HYDERABAD TELANGANA – 500034
6.	Insolvency Commencement date in respect of Corporate Debtor	**22.03.2022** **(Certified Copy of order received on 28.03.2022)**
7.	Estimated date of Closure of insolvency resolution process	**18.09.2022** (Being 180 days from commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Govada Venkata Subba Rao** **IBBI/IPA-003/IP-N00358/2021-2022/13753**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Registered Address:** Rajiv Swagruha Apartments, Block A 05, Flat 106, Classic Diamond Towers, Anand Nagar, GSI Bandlaguda, Next to D-Mart, Hyderabad, Telangana - 500068 **Email id: govada.subbarao1@gmail.com**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** Rajiv Swagruha Apartments, Block A 05, Flat 106, Classic Diamond Towers, Anand Nagar, GSI Bandlaguda, Next to D-Mart, Hyderabad, Telangana - 500068 **Email id: snsstarch.ip@gmail.com**
11.	Last Date for submission of claims	**11.04.2022**
12.	Classes of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class)	Will identify on determining class of creditors

GOVADA VENKATA SUBBA RAO
IBBI/IPA-003/IP-N00358/2021-2022/13753
INSOLVENCY PROFESSIONAL

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the **National Company Law Tribunal, Hyderabad – I** has ordered the commencement of a corporate insolvency resolution process of **SNS STARCH LIMITED** on **22.03.2022**.

The Creditors of **SNS STARCH LIMITED,** are hereby called upon to submit their claims with proof on or before **11th April, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

GOVADA VENKATA SUBBA RAO
IBBI/IPA-003/IP-N00358/2021-2022/13753
INSOLVENCY PROFESSIONAL

(GOVADA VENKATA SUBBA RAO)
Interim Resolution Professional
In the matter of **SNS STARCH LIMITED**
Registration No.: IBBI/IPA-003/IP-N00358/2021-2022/13753

Date: 30.03.2022
Place: Hyderabad

MILESTONE GLOBAL LIMITED

CIN: L93000KA1990PLC011082
Registered Office: 54-B, HOSKOTE INDUSTRIAL AREA (KIADB), CHINTAMANI ROAD, HOSKOTE - 562114
Ph: 080-27971334, Fax: 080-27971537, Website: www.milestonegloballimited.com

NOTICE REGARDING LOST CERTIFICATE

I, the Proposed Holder given that below mentioned Share Certificates of Milestone Global Limited have been reported lost. Any persons having objections to the issue of duplicate shares in respect of the said shares should communicate to the Company or Registrars with necessary proof within 15 days from the date of this Notice, failing which the Company will proceed to consider the application for issue of duplicate shares in our favour and thereafter any objection/s in this matter will not be entertained.

FOLIO NO.	CERT NOS.	DIST.NO. FROM	DIST.NO. TO	SHARES	NAME OF THE SHARE HOLDER
001462	33603 TO 33628	3349401	3352000	2600	RAJ KRISHAN R AGGARWAL (Deceased)

Place : MUMBAI
Date : 29.03.2022

Name of the Proposed Holder
RAKESH R. AGGARWAL

LOSS OF SHARE CERTIFICATE

Notice is hereby given that the share certificate(s) no(s) 30257 and 96469 for 195 ordinary shares bearing distinctive no(s) from 50360061 to 50360190 and from 2528609181 to 2528609245 of **ITC Limited** standing in the name(s) of **Vanita H Lathia** has/have been reported lost/stolen and that an application for issue of duplicate certificate(s) in respect thereof has been made to the company's investor service centre, **ITC Limited** 37, J L Nehru Road, Kolkata - 700071 to whom objection, if any, against issuance of such duplicate share certificate(s) should be made within 15 days from the date of publication of this notice.
The public are cautioned against dealing in any manner with these shares.

जयपुर सिटी ट्रांसपोर्ट सर्विसेज लिमिटेड, जयपुर

(राजस्थान सरकार का उपक्रम) ऑफिस द्वितीय तल, पुराना महिला हॉस्टल, पुलिस मुख्यालय के पास, लालकोठी, टोंक रोड, जयपुर-302015 फोन नं. 0141-2744562, 2744776
Website:-transport.rajasthan.gov.in/jctsl; ई मेल :- jctsl.bus@gmail.com

क्रमांक :- प्र.नि./जे.सी.टी.एस.एल./2021-22/डी - 3719 दिनांक :- 21/03/2022

कार्यालय आदेश

जेसीटीएसएल के बस–क्यू शैल्टर्स पर विज्ञापन व रखरखाव हेतु जारी बिड नं. 04–2021–22 (UBN No. JCT2122SLOB00006) में बोली प्रस्तुत करने की अन्तिम दिनांक 21/03/2022 तक कोई बोली प्राप्त नहीं होने के कारण उक्त बिड में बोली प्रस्तुत करने की अन्तिम दिनांक 04/04/2022 (2.00 PM) तक बढ़ाई जाती है।

मुख्य वित्तीय अधिकारी
जेसीटीएसएल, जयपुर

राज.संवाद/सी/21/13590

NPCL NOIDA POWER COMPANY LIMITED

CIN:U31200UP1992PLC014506

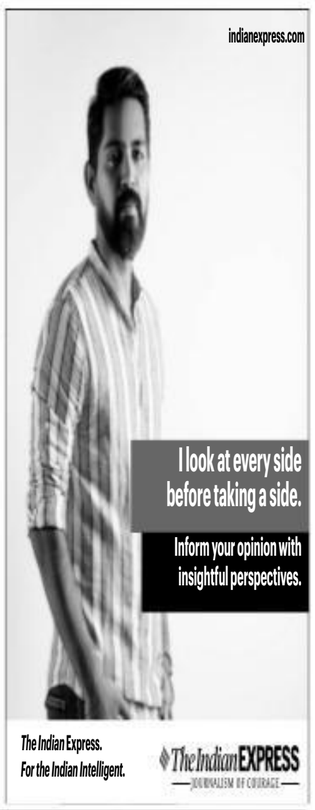
Notice Inviting Bids for Procurement of Non-Solar Renewable Power on Short Term basis

Bids are invited by **"Noida Power Company Limited having its registered office at Electric Sub-station, Knowledge Park-IV, Greater Noida – 201310 (U.P.)"** for procurement of 50 MW non-solar renewable power during 01.07.2022 to 30.09.2022 as per the Guidelines of Ministry of Power, GoI dated 30.03.2016. Bid Document is available on www.mstcecommerce.com.

The Company reserves the right to reject all or any of the Bids or cancel the bidding process at any stage without assigning any reasons whatsoever and without any liability.

For any clarification, contact at e-mail id powertrading@noidapower.com or mobile no. 9718804966.

Head (Power Purchase)



AARV INFRATEL LIMITED

Registered Office: Plot No.78, Sai Durga Enclave, Agrahara Village Kogillu, Yelahanaka, Bengaluru, Karnataka, 560064, India
Corporate Identification Number (CIN): L93000KA1992PLC100274
Tel: 995536027; **Email:** aarvinfratellimited@gmail.com; **Website:** www.aarvinfratel.com

This Advertisement is being issued by Finshore Management Services Limited on behalf of Acquirers of AARV Infratel Limited, pursuant to Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (hereinafter referred to as "SEBI SAST Regulations") for time being in force including any statutory modifications and amendments from time to time in respect of Open Offer of AARV Infratel Limited (Open Offer).

Kind Attention: Physical Shareholders

Eligible Shareholders holding Equity Shares in physical form as on the Identified Date (i.e 21.03.2022) who have not received the physical copy of LoF for any reason whatsoever, may send request to Registrar & Share Transfer Agent to the offer, Venture Capital and Corporate Investments Private Limited at investor.relations@vccipl.com and avail soft copy of LoF. Alternatively, Eligible Shareholders may also download the soft copy of LoF from SEBI's Website www.sebi.gov.in or Manager to the Offer www.finshoregroup.com or Company www.aarvinfratellimited.com. Eligible Shareholders are required to refer to the section titled "Procedure for Acceptance and Settlement" at page 23 of the LoF in relation to inter alia the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein.

Capitalised terms used but not defined in this Advertisement shall have the same meaning assigned to such terms in Public Announcement / DLOF/LOF.

Issued by the Manager to the offer on behalf of Acquirers

Finshore

Finshore Management Services Limited
(Corporate Identification Number: U74900WB2011PLC169377)
Anandlok Block A, Room-207,
227, AJC Bose Road, Kolkata - 700 020.
Tel: 91-033-22895101/9831020743
Website: www.finshoregroup.com
Investor Grievance email id: ramakrishna@finshoregroup.com
Contact Person: Mr. S Ramakrishna Iyengar
SEBI Registration No: INM000012185

Place : Kolkata
Date : 29.03.2022

ICICI Prudential Asset Management Company Limited

ICICI PRUDENTIAL MUTUAL FUND — TARAKKI KAREIN!

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: One BKC, 13th Floor, Bandra Kurla Complex, Mumbai - 400 051.
Tel.: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.iciciprumf.com,
Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Equity Savings Fund, ICICI Prudential Multi-Asset Fund and ICICI Prudential Equity – Arbitrage Fund (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on April 4, 2022*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each)$#	NAV as on March 28, 2022 (₹ Per unit)
ICICI Prudential Equity Savings Fund		
Monthly IDCW	0.05	12.19
Direct Plan – Monthly IDCW	0.05	14.31
ICICI Prudential Multi – Asset Fund		
IDCW	0.1600	24.4718
Direct Plan – IDCW	0.1600	36.7342
ICICI Prudential Equity – Arbitrage Fund		
IDCW	0.0500	14.0406
Direct Plan – IDCW	0.0500	15.5269

$ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.
# Subject to deduction of applicable statutory levy, if any
* or the immediately following Business Day, if that day is a Non – Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited
Sd/-
Authorised Signatory

Place : Mumbai
Date : March 29, 2022
No. 015/03/2022

To know more, call 1800 222 999/1800 200 6666 or visit www.iciciprumf.com

As part of the Go Green Initiative, investors are encouraged to register/update their e-mail id and mobile number to support paper-less communications.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit https://www.iciciprumf.com or visit AMFI's website https://www.amfiindia.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Fino Payments Bank — फिनो पेमेंट्स बैंक

FINO PAYMENTS BANK LIMITED

Registered Office: Mindspace Juinagar, 8th Floor, Plot No. Gen 2/1/F, Tower 1, TTC Industrial Area, MIDC Shirwane, Juinagar, Navi Mumbai, Thane - 400706. **CIN:** L65100MH2007PLC171959; **E-mail:** basavraj.loni@finobank.com
Website: www.finobank.com; **Phone:** +91 22 7104 7000

NOTICE OF POSTAL BALLOT

NOTICE is hereby given, pursuant to the provisions of Section 110 read with Section 108 and other applicable provisions, if any, of the Companies Act, 2013 (**"the Act"**) read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 (including any statutory modification or re-enactment thereof for the time being in force) (**"the Rules"**), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (**"SEBI Listing Regulations"**), Secretarial Standard – 2 on General Meetings (**"SS-2"**) issued by the Institute of the Company Secretaries of India and the guidelines prescribed by the Ministry of Corporate Affairs, Government of India vide General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021 and Circular No. 20/2021 dated December 8, 2021 (the **"MCA Circulars"**) and other applicable laws, rules, regulations, if any, Fino Payments Bank Limited (**"the Bank"**) seeks approval of the Members of the Bank by way of Postal Ballot, only by means of electronic voting (**"remote e-voting"**) on following resolution(s):

1. **Increase in Authorised Share Capital of the Bank and Alteration of Capital Clause of Memorandum of Association of the Bank**
2. **Re-appointment of Mr. Mahendra Kumar Chouhan (DIN: 00187253) as an Independent Director of the Bank**
3. **Re-appointment of Dr. Punita Kumar - Sinha (DIN: 05229262) as an Independent Director of the Bank**
4. **Ratification of the 'Fino Payments Bank Limited - Employees Stock Option Policy, 2020'**
5. **Approval of the amendment in the 'Fino Payments Bank Limited - Employees Stock Option Policy, 2020'**
6. **Approval/Reinstatement of right to nominate directors pursuant to Article 104 of the Articles of Association of the Bank**

Members are informed that the Bank has on March 29, 2022, sent the Postal Ballot Notice dated March 23, 2022 through e-mail to the Members of the Bank whose name appear in the list of Register of Members/Register of Beneficial Owners maintained by the Depositories viz., National Securities Depository Limited (**"NSDL"**) and Central Depository Services (India) Limited (**"CDSL"**) as on **Friday, March 25, 2022** (**"cut-off date"**) and who have registered their email address with the Bank/ Depositories for seeking approval by Postal Ballot only through remote e-voting. A person who is not a Member as on Friday, March 25, 2022 (**"cut-off date"**) shall treat the Postal Ballot Notice for information purpose only. Accordingly, physical copy of the Postal Ballot Notice along with postal ballot form and pre-paid business reply envelope has not been sent to the Members for this Postal Ballot.

The Postal Ballot Notice is also available on the Bank's website at www.finobank.com, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively and on the website of NDSL at https://www.evoting.nsdl.com.

The Members of the Bank whose name appear in the list of Register of Members/Register of Beneficial Owners maintained by the Depositories viz., National Securities Depository Limited (**"NSDL"**) and Central Depository Services (India) Limited (**"CDSL"**) as on **cut-off date** shall be entitled to vote in relation to the resolutions specified in the Postal Ballot Notice. The Bank has appointed National Securities Depository Limited (**"NSDL"**) for facilitating e-voting to enable the Members to cast their votes electronically. The detailed procedure/instructions on remote e-voting including the manner in which the members who have not yet registered their e-mail addresses can register their email address and/or can cast their vote as specified in the Postal Ballot Notice. The voting rights of the members shall be in proportion to their share in the paid-up equity share capital of the Bank as on the Cut-Off Date.

The remote e-voting period commences on Thursday, March 31, 2022 at 9:00 a.m. (IST) and ends on Friday, April 29, 2022 at 5:00 p.m. (IST). The remote e-voting shall not be allowed beyond said date and time. The remote e-voting module shall be disabled for voting thereafter. Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently.

The Board of Directors has appointed Mr. Tribhuwneshwar B. Kaushik and in his absence, Mr. Savyasachi Joshi of M/s. Kaushik Joshi & Co, Practising Company Secretaries, as the Scrutinizer to scrutinize the postal ballot process in fair and transparent manner.

The Scrutinizer will submit his report to the Chairman of the Bank or to any other person authorized by him on or before Sunday, May 01, 2022. The results of the voting conducted by Postal Ballot along with the Scrutinizer's Report will be made available on the website of the Bank at www.finobank.com and on the website of NSDL at https://www.evoting.nsdl.com and intimated to BSE Limited (**'BSE'**) and the National Stock Exchange of the India Limited (**'NSE'**), where the equity shares of the Bank are listed, on or before Sunday, May 01, 2022. Additionally, the results will also be placed on the notice board at the Registered Office of the Bank.

In case of any queries/issues or grievances you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the download section of http://www.evoting.nsdl.com. or call on toll free no.: 1800 1020 990 and 1800 22 44 30 or send a request to Mr. Sanjeev Yadav, Assistant Manager, National Securities Depository Limited, Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai 400 013 at evoting@nsdl.co.in

Place : Navi Mumbai
Date : March 29, 2022

For **Fino PaymentsBank Limited**
Sd/-
Basavraj Loni
Company Secretary & Compliance Officer
Membership No: A23095

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SNS STARCH LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	**SNS STARCH LIMITED**
2.	Date of Incorporation Of Corporate Debtor	04.12.2008
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC – HYDERABAD
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U18201TG2008PLC062103
5.	Address of the Registered Officeand Principal Office (if any) of Corporate Debtor	Registered Office:311/A, MLA COLONY, ROAD NO. 12, BANJARA HILLS, HYDERABAD TELANGANA – 500034
6.	Insolvency commencement date in respect of Corporate Debtor	22.03.2022 (Certified Copy of order received on 28.03.2022)
7.	Estimated date of closure of insolvency resolution process	18.09.2022 (Being 180 days from commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Govada Venkata Subba Rao IBBI/IPA-003/IP-N00358/2021-2022/13753
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Registered Address: Rajiv Swagruha Apartments**, Block A 05,Flat 106, Classic Diamond Towers, AnandNagar, GSI Bandlaguda, Next to D-Mart, Hyderabad, Telangana - 500068 **Email id: govada.subbarao1@gmail.com**
10	Address and e-mail to be used for correspondence with the interim resolution Professional	**Address:Rajiv Swagruha Apartments**, Block A 05,Flat 106, Classic Diamond Towers, Anand Nagar, GSI Bandlaguda, Next to D-Mart, Hyderabad, Telangana - 500068 **Email id: snsstarch.ip@gmail.com**
11.	Last date for submission of claims	11.04.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Will identify on determining class of creditors
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	(a) **Web link:https://ibbi.gov.in/home/downloads** (b) Not Applicable

Notice is hereby given that the **National Company Law Tribunal, Hyderabad 1** has ordered the commencement of a corporate insolvency resolution process of **SNS STARCH LIMITED** on **22.03.2022**.

The Creditors of **SNS STARCH LIMITED,** are hereby called upon to submit their claims with proof on or before**11th April, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Date :30.03.2022
Place :Hyderabad

SD/- GOVADA VENKATA SUBBA RAO
Interim Resolution Professional
In the matter of SNS STARCH LIMITED
Registration No.: IBBI/IPA-003/IP-N00358/2021-2022/13753

MUTUALFUNDS Sahi Hai

uti — UTI Mutual Fund

Haq, ek behtar zindagi ka.

Notice For Declaration Of Income Distribution Cum Capital Withdrawal

UTI Regular Savings Fund

Name of the Plan	Quantum of IDCW (Gross Distributable Amt.)*		Record Date	Face Value (per unit)	NAV as on 28/03/22 (per unit)
	%	₹ per unit			₹
UTI Regular Savings Fund - Regular Plan - Monthly Income Distribution cum capital withdrawal option (IDCW)	0.80	0.0800	Monday 04 April, 2022	₹10.00	15.9006
UTI Regular Savings Fund - Direct Plan - Monthly Income Distribution cum capital withdrawal option (IDCW)					17.2214

*Distribution of above IDCW is subject to the availability of distributable surplus as on record date. Income distribution cum capital withdrawal payment to the investor will be lower to the extent of statutory levy (if applicable).

Pursuant to payment of IDCW, the NAV of the income distribution cum capital withdrawal options of the scheme would fall to the extent of payout and statutory levy (if applicable).

Such of the unitholders under the income distribution cum capital withdrawal options whose names appear in the register of unitholders as at the close of business hours on the record date fixed for each income distribution cum capital withdrawal shall be entitled to receive the income distribution cum capital withdrawal so distributed. The reinvestment, if any, shall be treated as constructive payment of IDCW to the unitholders as also constructive receipt of payment of the amount by the unitholders. No load will be charged on units allotted on reinvestment of IDCW.

Mumbai
March 29, 2022 **Toll Free No.: 1800 266 1230** **Website: www.utimf.com**

REGISTERED OFFICE: UTI Tower, 'Gn' Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051. Phone: 022 – 66786666. UTI Asset Management Company Ltd. (Investment Manager for UTI Mutual Fund) E-mail: invest@uti.co.in, (CIN-L65991MH2002PLC137867).
For more information, please contact the nearest UTI Financial Centre or your AMFI/ NISM certified Mutual fund distributor, for a copy of Statement of Additional Information, Scheme Information Document and Key Information Memorandum cum Application Form.

DIV/eng 29.03.22

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

PTC India Limited

PTC India

CIN: L40105DL1999PLC099328
Registered Office: 2nd Floor, NBCC Tower, 15, Bhikaji Cama Place, New Delhi - 110066
Phone: 011-41595100, 41659500, 46484200, Fax: 011-41659144
Website: www.ptcindia.com, E-mail: info@ptcindia.com

NOTICE OF EXTRA ORDINARY GENERAL MEETING AND REMOTE E-VOTING INFORMATION

Notice is hereby given that the 5th Extra Ordinary General Meeting (EGM) of the members of PTC India Limited (Company) will be held on Friday, 22nd day of April 2022 at 3.00 PM through video conference (VC), to transact the businesses as set out in the Notice of EGM in compliance with the applicable provisions of the Companies Act, 2013 (Act) and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations) read with General Circular nos.14/2020 dated 8th April, 2020, 17/2020 dated 13th April, 2020, 22/2020 dated 15th June, 2020, 33/2020 dated 28th September, 2020, 39/2020 dated 31st December, 2020, 10/2021 dated 23rd June, 2021 and 20/2021 dated 8th December, 2021, issued by the Ministry of Corporate Affairs ("MCA Circulars") and relevant circulars issued by the Securities and Exchange Board of India ('SEBI'), permitting to conduct General meeting through Video Conferencing (VC) without the physical presence of the Members at a common venue.

In compliance with the said MCA Circulars and SEBI circulars, electronic copies of the Notice of EGM has been sent on 28th March 2022 to all the members, as on 18th March 2022 (closing hours), whose email IDs are registered with the Company/ Depository participant(s). Please note that the requirement of sending physical copy of the Notice of the EGM vide MCA Circulars is dispensed with. The Notice will also be available on the website of the Company www.ptcindia.com, website of the National Securities Depository Limited, agency for providing e-voting facility i.e. www.evoting.nsdl.com and on the website(s) of the stock exchanges i.e. BSE Limited and National Stock Exchange of India at www.bseindia.com and www.nseindia.com respectively, where the securities of the Company are listed.

Members, who are holding shares in physical/electronic form and their e-mail addresses are not registered with the Company/their respective Depository Participants, are requested to register their e-mail addresses at the earliest by sending scanned copy of a duly signed letter by the Member(s) mentioning their name, complete address, folio number, number of shares held with the Company along with self-attested scanned copy of the PAN Card and self-attested scanned copy of any one of the following documents viz. Aadhar Card, Driving License, Election Card, Passport, utility bill or any other Govt. document in support of the address proof of the Member as registered with the Company by email to cs@ptcindia.com. Members holding shares in demat form can update their email address with their Depository Participants. Members may also send an e-mail request at the email id cs@ptcindia.com for receiving the notice of EGM.

The notice of the EGM contains the detailed instructions regarding the manner in which the members can register their email addresses and cast their vote through remote e-voting or by e-voting at the time of EGM and join the EGM through video conference (VC), which is available on the website of the Company/ NSDL/ Stock Exchanges, as referred above.

The members holding shares either in physical form or in dematerialized form, as on the cut-off date i.e.15th April 2022, may cast their vote electronically on the Special Business as set out in the Notice of EGM through electronic voting systems of NSDL. All the members are informed that:

1. The Special Business(es) as set out in the Notice of EGM will be transacted through voting by electronic means;
2. the remote e-voting shall commence on 19th April 2022 at 9.00 am (IST);
3. The remote e-voting shall end on 21st April 2022 at 5.00 PM (IST);
4. The cut-off date for determining the eligibility to vote by electronic means or at the EGM is 15th April 2022 and a person who is not a Member as on the cut-off date should treat this Notice for information purposes only;
5. Person, who acquires shares of the Company and become member of the Company after sending of the Notice of EGM and holding shares and eligible to vote, can follow the process for generating the login ID and password as provided in the Notice of the EGM. If such a person is already registered with NDSL for e-voting, existing user ID and password can be used for casting vote; and
6. Members may note that:
   a) the remote e-voting module shall be disabled by the NSDL after the aforesaid date and time for voting and once the vote on a resolution is casted by the member, the member shall not be allowed to change it subsequently;
   b) the members who have casted their vote by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their vote again;
   c) the facility for voting through electronic mode shall be made available at the EGM; and
   d) a person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting as well as voting at the EGM.

In case of any queries including issues and concerns related to remote e-voting and voting at EGM, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 1800-1020-990 and 1800 22 44 30 or send a request to Ms. Sarita Mote at evoting@nsdl.co.in or at National Securities Depository Limited, Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai – 400 013 or at telephone nos.:- +91 22 24994545, +91 22 24994559, who will also address the grievances connected with the voting by electronic means.

By Order of the Board
For **PTC India Limited**
Sd/-
Rajiv Maheshwari
Company Secretary
FCS 4998

Date: 29th March 2022
Place: New Delhi

SAGAR CEMENTS LTD.

CIN: L26942TG1981PLC002887
Regd.Office: Plot No.111, Road No.10, Jubilee Hills, Hyderabad-500 033
Tel.No.: +91-40-23351571 Fax No.: +91-40-23356573
E-mail: info@sagarcements.in Website: www.sagarcements.in

Notice of Extra-ordinary General Meeting and E-Voting Information

Notice is hereby given that an Extraordinary General Meeting of the Members of Sagar Cements Limited will be held on Saturday, 23rd day of April, 2022, at 11.00 A.M.(IST) through Video Conference ("VC") / Other Audio Visual Means ("OAVM") to transact the business as set out in the Notice of the EGM. The Company has sent the Notice of the EGM on 29th March, 2022 through electronic mode to the Members whose email addresses are registered with the Company or with Registrar & Transfer Agent, M/s. KFin Technologies Limited and Depositories in accordance with the circular issued by Ministry of Corporate Affairs dated May 5, 2020 read with circulars dated April 8, 2020, April 13, 2020 and January 13, 2021 (collectively referred to as "MCA Circulars") and SEBI Circulars dated May 12, 2020 and January 15, 2021. The requirement of sending the physical copy of the Notice of the EGM has been dispensed with vide the said MCA and SEBI Circulars.

Notice of the EGM is also available for download from the company's website at www.sagarcements.in and on the website of the stock exchanges NSE and BSE vide www.nseindia.com and www.bseindia.com respectively. A copy of the said notice is also available on the website of M/s. KFin Technologies Limited (KFIN) at https://evoting.kfintech.com, the Registrar and Transfer Agent of the company.

Remote e-Voting:

Pursuant to Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations 2015, Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules 2014 as amended and Secretarial standards-2 issued by the Institute of Company Secretaries of India on General meetings, the Company is pleased to provide e-voting facility before the EGM and during the EGM to the members to enable them to exercise their right to vote by electronic means in respect of businesses to be transacted at the Extraordinary General Meeting. The members may cast their vote electronically through e-voting system of M/s. KFin Technologies Limited.

However, in pursuant to SEBI circular no. SEBI/HO/CFD/CMD/CIR/P/2020/242 dated December 9, 2020 on "e-voting facility provided by Listed Entities", e-voting process has been enabled to all the individual demat account holders, by way of single login credential, through direct registration with Depositories Or through their demat accounts with Depository Participants (DP's) in order to increase the efficiency of the voting process.

Individual demat account holders would be able to cast their vote without having to register again with the e-voting service provider (ESP) thereby facilitating seamless authentication but also ease and convenience in participating in e-voting process. Shareholders are advised to update their mobile number and e-mail ID with their DPs to access e-voting facility.

Shareholders other than individual shareholders holding securities in demat mode and shareholders holding shares in physical mode can cast their votes by accessing the website of M/s. KFin Technologies Limited at https://evoting.kfintech.com and by following the e-voting instructions mentioned in the notice of the e-EGM.

The detailed procedure for obtaining user ID and password is also provided in the notice of the meeting which is available on the Company's website and also on the website of KFin Technologies Limited. However, if a person is already registered with KFin Technologies Limited for e-voting, then his/her existing user ID and password can be used for casting vote.

The remote e-voting period will commence on Tuesday, the 19th April, 2022 at 9.00 a.m. (IST) and end on Friday, the 22nd April, 2022 at 5.00 p.m (IST). During this period, Members may cast their vote electronically. The remote e-voting module shall be disabled by KFin Technologies Limited thereafter.

Those Members, who will be present in the EGM through VC/OAVM facility and have not cast their votes on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the EGM.

The members who have cast their votes by remote-evoting prior to the EGM may attend/ participate in the EGM through VC/OAVM but they shall not be entitled to cast their votes again.

Any person, who acquires shares of the company and becomes a Member of the Company after the Notice has been sent electronically by the Company and holds shares as on 15th April, 2022, being the cut-off date, may obtain the login ID and password by sending a request at evoting@kfintech.com.

Registration of e-mail addresses:

Members who have not yet registered their e-mail addresses are requested to follow the process mentioned below, before 5.00 p.m (IST) on 15th April, 2022, for registering their e-mail addresses to receive the Notice of the EGM electronically and to receive login-id and password for remote e-voting:

Members who hold shares in dematerialised mode		Members who hold shares in physical mode	
a	Visit the link https://ris.kfintech.com/clientservices/ mobilereg/mobileemailreg.aspx	a	Visit the link https://ris.kfintech.com/clientservices/ mobilereg/mobileemailreg.aspx
b	Select the company name.	b	Select the company name.
c	Shareholder to enter DPID-CLIENT ID and PAN	c	Shareholder to enter physical Folio No. and PAN.
d	Upload self attested copy of the PAN	d	If PAN is not available in the records, shareholder to enter one of the Share Certificate No.
e	Shareholder to enter the email id and mobile no.	e	Shareholder to enter the email id and mobile no.
f	System checks the authenticity of the client id and PAN and sends the different OTPs to mobile and email to validate.	f	System checks the authenticity of the Folio No. and PAN/ Certificate No. and sends the different OTPs to mobile and email to validate.
g	Shareholder to enter the OTPs received through SMS and email to complete the validation process (OTPs will be valid for 5 minutes only)	g	Shareholder to enter the OTPs received through SMS and email to complete the validation process (OTPs will be valid for 5 minutes only)
h	System confirms the email id for the limited purpose of serviced notice	h	System will send the notice and procedure for e-voting to the email given by the shareholder.
i	System will send the notice and procedure for e-voting to the email given by the shareholder		

In case of any queries or grievances pertaining to e-voting procedure, members may refer to the Frequently Asked Questions (FAQs) for members available at the downloads section of https://evoting.kfintech.com or may contact: Mr. K. Raj Kumar, Assistant Vice President, - Corporate Registry, KFin Technologies Limited, Unit: Sagar Cements Limited, Selenium Building, Tower B, Plot No. 31-32, Gachibowli, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad – 500 032. Toll Free No.: 18003094001.

For and on behalf of Sagar Cements Limited
Sd/-
R.Soundararajan
Company Secretary
Membership No.F4182

Place: Hyderabad
Date : 29-03-2022

For All Advertisement Booking
Call : 0120-6651214

భారత జాలర్లను అరెస్టు చేసిన శ్రీలంక నేవీ

కొలంబో : శ్రీలంక సముద్ర జలాల్లోకి ప్రవేశించారనే ఆరోపణలతో నలుగురు భారత జాలర్లను శ్రీలంక నేవీ అరెస్టు చేసింది. తమిళనాడుకు చెందిన జాలర్లు మంగళవారం ఉదయం కచ్చతీవు ప్రాంతం లోకి చేపటవేటకు వెళ్లగా శ్రీలంక నేవీ అధికారులు వారిని అరెస్టు చేశారు. జాలర్లకు చెందిన బోటును కూడా స్వాధీనం చేసుకున్నారు. గత ఫిబ్రవరి నుంచి చాలా మంది మత్స్య కారులను శ్రీలంక నేవీ అరెస్టు చేసిందని మత్స్యశాఖ అధికారులు తెలిపారు.

వృత్తి విద్యా కోర్సులకు కొత్త ఫీజులు!

- వచ్చే విద్యాసంవత్సరం నుంచి అమలు
- కాలేజీలు సమర్పించిన ప్రతిపాదనలు పరిశీలిస్తున్న టిఎఎఫ్ఆర్‌సి
- వచ్చే మూడేళ్ల వరకు అమలు కానున్న కొత్త ఫీజులు

మనతెలంగాణ/హైదరాబాద్ : రాష్ట్రంలో ఇంజనీరింగ్, ఫార్మసీ, న్యాయవిద్య, ఉపాధ్యాయ విద్యతో ఇతర వృత్తి కోర్సులకు వచ్చే విద్యాసంవత్సరం నుంచి కొత్త ఫీజులు అమలులోకి రానున్నాయి. వచ్చే మూడేళ్ల కోసం ఆయా కోర్సుల ఫీజులు నిర్ధారించేందుకు ప్రైవేట్ కళాశాలలు సమర్పించిన ఆదాయ, వ్యయాలను తెలంగాణ అడ్మిషన్ అండ్ ఫీజు రెగ్యులేటరీ కమిటీ(టిఎఎఫ్ఆర్‌సి) పరిశీలిస్తోంది. టిఎఎఫ్ఆర్‌సి నిర్ధారించిన ఫీజులను రాష్ట్ర ప్రభుత్వం ఆమోదించి ఉత్తర్వులు ఇవ్వాల్సి ఉంటుంది. ఇప్పుడు నిర్ణయించే ఫీజులు వచ్చే మూడేళ్ల వరకు కొనసాగుతాయి. రాష్ట్రంలో వృత్తి విద్యా కోర్సులకు గత మూడేళ్ల క్రితం అమలు చేసిన ఫీజుల కాలపరిమితి 2021 22తో ముగిసింది. ఈ నేపథ్యంలో 2022 23 నుంచి 2024 25 వరకు అమలు కానున్న వృత్తి విద్యా కోర్సుల ఫీజుల ఖరారుకు టిఎఎఫ్ఆర్‌సి గత జనవరిలో షెడ్యూల్ విడుదల చేసింది. ఇప్పటికే మెజారిటీ కళాశాలలు తమ ప్రతిపాదనలు సమర్పించగా, మరికొన్ని కళాశాలలు సమర్పించాల్సి ఉంది. కళాశాలల్లో మౌళిక వసతులు, అధ్యాపకుల వేతనాలతో కూడిన ఆదాయ, వ్యయాలను పరిగణలోకి తీసుకుని టిఎఎఫ్ఆర్‌సి ఫీజులను ఖరారు చేస్తుంది. ద్రవ్యోల్బణం ఆధారంగా ఫీజుల పెంపు ఉండే అవకాశం ఉంది. ఇంజనీరింగ్, ఫార్మసీ కోర్సులకు 15 శాతం వరకు పెరిగే అవకాశం ఉందని ప్రైవేట్ యాజమాన్యాలు, అధికారులు అభిప్రాయపడుతున్నారు. మూడేళ్ల క్రితంతో పోల్చితే వృత్తి విద్యా కళాశాలల నిర్వహణ వ్యయాలు పెరిగిన నేపథ్యంలో ప్రతి కోర్సులో కొంత మేర పెంపు తప్పనిసరిగా కనిపిస్తుందని పేర్కొంటున్నారు.

ఆగస్టు నాటికి ఫీజులు ఖరారు

వృత్తి విద్యా కోర్సుల్లో ప్రవేశాలకు ఆగస్టులో కౌన్సెలింగ్ నిర్వహించే అవకాశం ఉంది. ఆ సమయానికే ఫీజులను ఖరారు చేసేలా టిఎఎఫ్ఆర్‌సి చర్యలు చేపడుతోంది. రాష్ట్రంలో 175 ఇంజనీరింగ్, 120 ఫార్మసీ, 54 ఫార్మా డీ కాలేజీలు, 272 ఎంబిఎ, 42 ఎంసిఎ కాలేజీలు, 213 బి.ఇడి కాలేజీలు ఉన్నాయి. ప్రస్తుతం రాష్ట్రంలో ఇంజనీరింగ్ వార్షిక ఫీజు కనిష్టంగా రూ. 44 వేలు ఉండగా గరిష్టంగా రూ. 1.34 లక్షల వరకూ ఉంది. 25 కాలేజీల్లో ఫీజు రూ. లక్షకుపైగా ఉంటే మిగతా కాలేజీల్లో రూ. లక్షలోపు ఉంది. ఈసారి 15 శాతం మేర ఫీజులు పెంచాలని కాలేజీల యాజమాన్యాలు భావిస్తున్నట్లు తెలిసింది. అందుకు టిఎఎఫ్ఆర్‌సీ ఆమోదం తెలిపితే ఇంజనీరింగ్‌లో వార్షిక ఫీజు కనిష్టంగా రూ. 50 వేల నుంచి రూ. 1.50 లక్షలకుపైగా ఉండే వీలుంది. అంటే ఇంజనీరింగ్ కోర్సు పూర్తి చేయడానికి రూ. 2 లక్షల నుంచి రూ. 6 లక్షలు ఖర్చయ్యే అవకాశం ఉంది.

తగ్గిన వ్యయాన్ని పరిగణలోకి తీసుకుంటారా..?

రాష్ట్రంలో వృత్తి విద్యా కోర్సుల్లో ఫీజుల ఖరారుకు గత మూడేళ్లలో కాలేజీల నిర్వహణ వ్యయంతోపాటు మౌలిక సదుపాయాల విస్తరణ, విద్యాప్రమాణాల మెరుగుదలకు చేసిన ఖర్చు వివరాలను యాజమాన్యాలు టిఎఎఫ్ఆర్‌సీకి ఇవ్వాలి. యాజమాన్యాలు సమర్పించిన కాలేజీల ఆదాయ వ్యయాల ఆధారంగా టిఎఎఫ్ఆర్‌సీ ఫీజులు ఖరారు చేస్తుంది. అయితే 2020 మార్చి తర్వాత కరోనా కారణంగా విద్యాసంస్థలు పెద్దగా కొనసాగలేదు. ఆన్‌లైన్ బోధనతోనే సరిపెట్టాయి. బడా కాలేజీల్లో కొంతమేర ఆన్‌లైన్ క్లాసులు ప్రమాణాల మేరకే జరిగినా మిగతా కాలేజీల్లో నామమాత్రంగానే జరిగింది. అయితే చాలా కాలేజీలు పెద్దసంఖ్యలో అధ్యాపకులను తొలగించి, కొద్దిమందితోనే ఆన్‌లైన్ క్లాసులు కొనసాగించాయి. ఆ సమయంలో కాలేజీలకు కొత్తగా అయ్యే వ్యయం లేకపోగా, చెల్లింపులు చాలా వరకు తగ్గిపోయాయి. ఈ పరిస్థితుల్లో ఫీజులు ఎందుకు పెంచాలనే వాదన వినిపిస్తోంది. కానీ యాజమాన్యాలు మాత్రం కరోనా కాలంలో ఆన్‌లైన్ బోధన కోసం సాంకేతిక ఏర్పాట్లు చేసుకున్నామని, ఇదంతా తమకు అదనపు వ్యయమేనని పేర్కొంటున్నాయి. ఆ మేరకు కాలేజీలు ఆడిట్ రిపోర్టులు సమర్పించినట్లు తెలిసింది.

భద్రాద్రి సీతారాముల కళ్యాణ మహోత్సవానికి మంత్రి ఇంద్రకరణ్ రెడ్డికి ఆహ్వాన పత్రిక అందజేస్తున్న వేదపండితులు, ఆలయ అధికారులు. ఏప్రిల్ 10న జరగనున్న స్వామి వారి కళ్యాణ మహోత్సవ పత్రికను, వాల్‌పోస్టర్‌ను ఈ సందర్భంగా మంత్రి ఆవిష్కరించారు.

భక్తుల ఇంటి వద్దకే భద్రాద్రి తలంబ్రాలు

ఆర్‌టిసి కార్గో ద్వారా బుక్ చేసుకోండి : ఎండి సజ్జనార్

మనతెలంగాణ/హైదరాబాద్ : భక్తుల ఇంటి వద్దకే భద్రాద్రి తలంబ్రాలను అందిస్తున్నామని టిఎస్ ఆర్‌టిసి ఎండి సజ్జనార్ పేర్కొన్నారు. భద్రాచలం రాములవారి కళ్యాణ ముత్యాల తలంబ్రాలను ఆర్‌టిసి కార్గో ద్వారా సజ్జనార్ బుక్ చేసుకున్నారు. ఈ మేరకు మంగళవారం బస్‌భవన్‌లో కార్గో సర్వీస్ సిబ్బందికి రూ.80లు చెల్లించి రశీదు పొందారు. భక్తుల ఇంటి వద్దకే భద్రాద్రి తలంబ్రాలు చేరవేస్తుందని, భక్తులు ఈ సదుపాయాన్ని వినియోగించుకోవాలని సజ్జనార్ సూచించారు. కార్గో, పార్సిల్ కౌంటర్లలో కేవలం రూ.80లు చెల్లించి వాటిని పొందవచ్చన్నారు. ఈ సేవలు పొందాలనుకునే వారు వివరాలకు కాల్ సెంటర్ నెంబర్లు 040–30102829, 68153333 సంప్రదించాలని ఆయన సూచించారు.

జెడి-యు నేత దీపక్ కాల్చివేత

పాట్నా : బీహార్ రాజధాని పాట్నాలోని దేనాపూర్ వద్ద జెడి–యు సీనియర్ నేత దీపక్ కుమార్ మెహతాను దుండగులు కాల్చి చంపారు. బుల్లెట్ గాయాలతో మెహతా ఆస్పత్రిలో చికిత్స పొందుతూ మరణించారు. నిందితులు మెహతాపై ఐదు బుల్లెట్లను గురిపెట్టగా ఒక బుల్లెట్ ఛాతీ లోకి మరో బుల్లెట్ తలలోకి దూసుకెళ్లింది. జేడీయూ ఉపాధ్యక్షుడు ఉపేంద్ర కుష్వాహాకు మెహతా అత్యంత సన్నిహితుడు. దనాపూర్ నగర పరిషత్ ఉపాధ్యక్షుడుగా మెహతా సేవలందిస్తున్నారు.

సాగునీటి పనులకు అటవీ అనుమతుల జాప్యం తగదు : మంత్రి ఇంద్రకరణ్‌రెడ్డి

మనతెలంగాణ/ హైద్రాబాద్ : సదర్మాట్ బ్యారేజ్ గేట్ల బిగింపు పనులు త్వరగా పూర్తి చేసి వర్షకాలంలోగా ఆయకట్టుకు సాగునీరు అందించాలని అటవీ, పర్యావరణశాఖ మంత్రి అల్లోల ఇంద్రకరణ్‌రెడ్డి అన్నారు. మంగళవారం నీటిపారుదల, అటవీ శాఖ ఉన్నతాధికారులతో అరణ్య భవన్‌లో ఆయన సమీక్ష సమావేశం నిర్వహించారు. బ్యారేజ్ పనుల పురోగతిని అడిగి తెలుసుకున్నారు. అనుమతుల విషయంలో అటవీ శాఖ నిర్లక్ష్యంపై మంత్రి అసంతృప్తి వ్యక్తం చేశారు. సదర్మాట్ బ్యారేజ్ పనులు ముమ్మరంగా కొనసాగుతున్నాయని, 55గేట్లను బిగించేందుకు చర్యలు తీసుకుంటున్నామని నీటిపారుదల శాఖ అధికారులు వివరించారు. ప్యాకేజీ 27 యూనిట్ 3 పనులను జూన్‌లోగా పూర్తి చేసి చెరువులను నింపి ఖరీఫ్‌లో 1500 ఎకరాలకు, వివిధ డైరెక్టరీ తూముల ద్వారా 600 ఎకరాలకు సాగునీటిని అందించేలా చర్యలు తీసుకోవాలని మంత్రి ఆదేశించారు. డిసెంబర్ నాటికి 18 వేల ఎకరాలకు సాగునీరు ఇవ్వాలన్నారు. నిర్మల్ రూరల్ మండలం మేడిపల్లి నుంచి మామడ మండలం దిమ్మదుర్తి వరకు 19 కిలోమీటర్ల మేర కెనాల్ తవ్వకం పనులను ఆగస్టులోగా పూర్తి చేసి చేయాలని గడువు విధించారు. భూసేకరణలో జాప్యం, కాంట్రాక్ట్ ఏజెన్సీ అలసత్వంతో ప్యాకేజీ 28 పనులలో పురోగతి లేదని మంత్రి తెలుపగా... ఇప్పుడున్న ఏజెన్సీ కాంట్రాక్ట్ ను రద్దు చేస్తూ.. ప్రభుత్వానికి ప్రతిపాదనలు పంపామని అధికారులు వెల్లడించారు. ప్రభుత్వ ఆమోదం పొందిన వెంటనే వేరే టెండర్లు పిలిచి కొత్త ఏజెన్సీకి పనులు అప్పగించాలని మంత్రి ఆదేశించారు. నిర్మల్ నియోజవర్గంలో రూ.89 కోట్లతో నిర్మించనున్న 15 చెక్ డ్యాంల నిర్మాణానికి త్వరగా టెండర్లు పిలిచి పనులు ప్రారంభించాలని మంత్రి ఆదేశించారు. ఈ సమావేశంలో నీటిపారుదల శాఖ ప్రత్యేక ప్రధాన కార్యదర్శి రజత్ కుమార్, పిసిసిఎఫ్ ఆర్.ఎం. డొబ్రియల్, నీటిపారుదల శాఖ ఇఎన్‌సి మురళీధర్ రావు, సిఎఫ్ వినోద్‌కుమార్, నీటిపారుదల శాఖ సిఈ శ్రీనివాస్‌రెడ్డి, ఎస్ఈ సుశీల్ కుమార్, ఈఈ రామారావు, సుశీల్ ఇన్ ఫ్రా, మేఘా, బృంద, రాఘవ ఎజెన్సీల ప్రతినిధులు పాల్గొన్నారు.

మే 22లోగా ఇంటర్, డిగ్రీ ప్రవేశాలకు దరఖాస్తు చేసుకోండి

బిసి గురుకుల విద్యాసంస్థల కార్యదర్శి మల్లయ్య బట్టు

మనతెలంగాణ/ హైదరాబాద్ : మహాత్మా జ్యోతిబా పూలే బిసి గురుకుల విద్యాసంస్థల్లో ప్రవేశాల కోసం నిర్వహించే ప్రవేశ పరీక్షకు విద్యార్థులు ఆన్‌లైన్‌లో దరఖాస్తు చేసుకోవాలని గురుకుల విద్యాసంస్థల కార్యదర్శి మల్లయ్య బట్టు కోరారు. మంగళవారం ఈ మేరకు ఆయన ఓ ప్రకటనలో తెలిపారు. ఉచిత విద్య, నాణ్యమైన భోజనం, వసతి సదుపాయలను బిసి గురుకులాల్లో విద్యార్థులకు అందిస్తున్నామన్నారు. 2022 23 విద్యా సంవత్సరానికి జూనియర్ కాలేజీలో, డిగ్రీ కోర్సుల్లో చేరాలనుకునే విద్యార్థులు మే 22వ తేదీలోగా ఆన్‌లైన్ ద్వారా దరఖాస్తు చేసుకోవాలని సూచించారు. దరఖాస్తు చేసున్న వారందరికి జూన్ 5 న ప్రవేశ పరీక్ష నిర్వహిస్తామని ఆయన తెలిపారు. ఇంగ్లీష్ మీడియంలో నిర్వహిస్తున్న జూనియర్ ఇంటర్ కోర్సుల్లో ప్రవేశానికి ఈ ఏడాది పదో తరగతి పరీక్షలు రాస్తున్న విద్యార్థులు, మహిళా డిగ్రీ కాలేజీలో ప్రవేశం కోసం ఈ ఏడాది ఇంటర్ రెండో సంవత్సరం పరీక్షలు రాస్తున్న విద్యార్థినులు దరఖాస్తు చేసుకోవాలన్నారు. ఇంటర్, డిగ్రీలో కొత్త కోర్సులు ప్రవేశ పెట్టామని తెలిపారు. చదువు పూర్తి కాగానే ఉద్యోగ, ఉపాధి అవకాశాలు కల్పించేలా వృత్తి విద్యాకోర్సులను అందుబాటులోకి తీసుకువచ్చామని మల్లయ్య బట్టు వివరించారు. బిసి విద్యార్థులకు ఇంటర్ విద్యను అందించేందుకు 138 కాలేజీలు ఉన్నాయని వాటిలో 68 కాలేజీలు బాలురకు, 70 కాలేజీలు బాలికలకు ప్రత్యేకంగా నిర్వహిస్తున్నామని మల్లయ్య బట్టు తెలిపారు. బిసి మహిళా డిగ్రీ కాలేజీలో చదువు పూర్తి చేసిన విద్యార్థులు కార్పొరేట్ సంస్థల్లోనూ ఉద్యోగాలు సాధించారని ఆయన పేర్కొన్నారు. వెనుకబడిన తరగతుల విద్యార్థులకు ఉచితంగా విద్యను అందించేందుకు ముఖ్యమంత్రి కె. చంద్రశేఖర్‌రావు సమర్థవంతమైన ప్రణాళికను రచించారని, విద్యార్థులు ఈ అవకాశాన్ని సద్వినియోగం చేసుకోవాలని ఆయన కోరారు.

ఇడి అడిగిన వివరాలిచ్చాం

టాలీవుడ్ డ్రగ్స్ కేసులో ఎక్సైజ్ శాఖ మెమో దాఖలు

మనతెలంగాణ/హైదరాబాద్ : టాలీవుడ్ డ్రగ్స్ కేసులో ఎక్సైజ్ శాఖ అధికారులు మంగళవారం నాడు హైకోర్టులో మెమో దాఖలు చేశారు. ఈక్రమంలో ఇడి అధికారులు అడిగిన వివరాలు ఇచ్చామని మెమోలో పేర్కొన్నారు. ఎక్సైజ్ అధికారులపై ఈ నెల 11న ఇడి అధికారులు కోర్టు ధిక్కరణ పిటిషన్ దాఖలు చేశారు. హైకోర్టు ఆదేశించినప్పటికీ ఎక్సైజ్ అధికారులు సరైన వివరాలు ఇవ్వడం లేదని ఇడి తరపు న్యాయవాది పిటిషన్‌లో పేర్కొన్నారు.2017లో టాలీవుడ్ డ్రగ్స్ కేసును ఎక్సైజ్ శాఖాధికారులు దర్యాప్తు చేశారని ఈ సందర్భంగా దాదాపు 62 మందిని ప్రశ్నించినట్లు ఇడి పిటిషన్‌లో పేర్కొంది. దర్యాప్తులో భాగంగా పలువురి రక్త, గోర్ల నమూనాలు సేకరించి ఎఫ్ఎస్ఎల్‌కు పంపారని దానికి సంబంధించిన నివేదిక ఇవ్వడం లేదని ఇడి అధికారులు తెలిపారు. డిజిటల్ రికార్డులు, కాల్ డేటా, ఇతర కీలక ధ్రువపత్రాలు ఉన్నప్పటికీ ఇవ్వకుండా తాత్సారం చేస్తున్నట్లు కోర్టుకు తెలిపారు. కేవలం 12 ఎఫ్ఐఆర్‌లు , నేరాభియోగపత్రాలు మాత్రమే ఇచ్చారని మిగతావి ఇవ్వడంలేదని హైకోర్టు దృష్టికి తీసుకెళ్లారు. దీంతో ఇడి అధికారులు అడిగిన వివరాలన్నీ ఇచ్చి దర్యాప్తునకు సహకరించాలని గతంలోనే న్యాయస్థానం ఆదేశించినప్పటికీ ఎక్సైజ్ అధికారులు పట్టించుకోవడం లేదని కోర్టు దృష్టికి తీసుకెళ్లారు. నెల రోజుల్లోపు(మార్చి 3 వరకు) ఇవ్వాలని హైకోర్టు గడువు పెట్టినా ఎక్సైజ్ అధికారుల నుంచి ఎలాంటి పత్రాలు రాలేదని ఇడి అధికారులు దాఖలు చేసిన కోర్టు ధిక్కారణ పిటిషన్‌లో పేర్కొన్నారు.ఈ నేపథ్యంలో ఎక్సైజ్ శాఖ తరపున అడ్వకేట్ జనరల్ ఇడి అధికారులు అడిగిన వివరాలన్నీ అందజేసినట్లు కోర్టుకు తెలిపారు. డిజిటల్ రికార్డ్స్, కాల్ డేటా, ఎఫ్ఎస్ఎల్ నివేదికలను ఇడికి అందజేసినట్లు ప్రభుత్వం తెలియజేయడంతో పాటు మెమో దాఖలు చేసింది. దీంతో ఇడి దాఖలు చేసిన కోర్టు దిక్కారణ పిటిషన్‌ను వెనక్కి తీసుకుంది. టాలీవుడ్ డ్రగ్స్ కేసులో మళ్ళీ ఈడీ దూకుడు పెంచనుంది. అధికారులు మరోసారి సినీ తారలను విచారించనున్నారు. ప్రభుత్వం, ఎక్సైజ్ శాఖ ఇచ్చిన డిజిటల్ రీకార్డ్స్, కాల్ డేటాను ప్రశీలిస్తున్నారు. వాటి ఆధారంగా మరోసారి సినీ ప్రముఖులను విచారించనున్నారు. డ్రగ్స్ లావాదేవీలు, డ్రగ్స్ కొనుగోళ్లు, మనీ ల్యాండరింగ్ అంశాలపై ఈడీ అధికారులు కూపీ లాగనున్నారు.

రాష్ట్రంలో కొత్తగా 32 కొవిడ్ కేసులు

మనతెలంగాణ/హైదరాబాద్ : రాష్ట్రంలో రోజువారీగా కొవిడ్ కేసులు క్రమంగా తగ్గుతున్నాయి. గడిచిన 24 గంటల్లో 18,246 మందికి కరోనా పరీక్షలు నిర్వహించగా...32 మందికి వైరస్ సోకినట్లు నిర్ధారణ అయింది. దీంతో మొత్తంగా ఇప్పటివరకు నమోదైన కేసుల సంఖ్య 7,91,213కు చేరింది. ఈ మేరకు వైద్య ఆరోగ్యశాఖ బులిటెన్ విడుదల చేసింది. తాజాగా కరోనా నుంచి 67 మంది కోలుకోగా, ఇప్పటివరకు 7,86,645 మంది కోలుకున్నారు. రాష్ట్రంలో రికవరీ రేటు 99.42 శాతంగా నమోదైంది. మరో 758 మంది ఫలితాలు రావాల్సి ఉంది.

పార్టీలో చేరికలు వద్దంటే కుదరదు

నేతలతో బిజెపి సంస్థాగత వ్యవహారాల జాతీయ కార్యదర్శి బిఎల్ సంతోష్ కుమార్

మన తెలంగాణ/హైదరాబాద్ : 'పార్టీలో చేరికలు వద్దు.. మేమే ఉంటామంటే కుదరద'ని బిజెపి సంస్థాగత వ్యవహారాల జాతీయ కార్యదర్శి బిఎల్ సంతోష్ కుమార్ పార్టీ నేతలను కోరారు. తమ తమ స్వంత ప్రాంతాలకు వెళ్లి పార్టీ పటిష్టత కోసం కృషి చేయాలని మంగళవారం నాడు హైదరాబాద్‌లోని పార్టీ కార్యాలయంలో నేతలతో ఆయన సమావేశమయ్యారు. పార్టీని సంస్థాగతంగా బలోపేతం చేసే విషయమై పార్టీ నేతలతో ఆయన చర్చించారు. ఈ సందర్భంగా పార్టీ నేతలకు కీలక ఆదేశాలు ఇచ్చారు. తమకు కేటాయించిన నియోజకవర్గాలకు వెళ్లి నేతలంతా పనిచేయాలని చెప్పారు. హైదరాబాద్‌ను వదిలి వెళ్లాలన్నారు. జిల్లాల్లోనే పార్టీ అధ్యక్షులు ఉండాలని ఆయన సూచించారు. లేకపోతే పార్టీ పదవులకు రాజీనామా చేయాలని ఆయన తేల్చి చెప్పారు. పనిచేసే వాళ్లకు పార్టీలో గుర్తింపు వుంటుందని ఆయన హామీనిచ్చారు. మాట్లాడే భాష విషయంలో జాగ్రత్తగా ఉండాలని కూడా సూచించారు. పార్టీని సంస్థాగతంగా బలోపేతం చేసే విషయమై సంతోష్ పార్టీ నేతలతో చర్చించారు. అంతేకాదు రాష్ట్రంలో పార్టీ సీనియర్ల మధ్య సమన్వయ లోపం వంటి అంశాలపై కూడా చర్చించారు. పార్టీ నేతల మధ్య సమన్వయలోపాలకు గల కారణాలపై కూడా ఆరా తీశారు. రాష్ట్రంలో పార్టీ సంస్థాగత పరిస్థితిపై జాతీయ నాయకత్వానికి నివేదిక ఇవ్వనున్నారు. ఇప్పటికే పార్టీ జాతీయ నాయకత్వానికి అందిన సమాచారం మేరకు సంస్థాగతంగా పార్టీని బలోపేతం చేయడానికి తీసుకోవాల్సిన చర్యలపై కేంద్రీకరించారు. వచ్చే ఎన్నికల్లో తెలంగాణ రాష్ట్రంలో అధికారంలోకి రావాలని బిజెపి ప్లాన్ చేస్తోంది. ఈ మేరకు బిజెపి నాయకత్వం తెలంగాణపై ఫోకస్ పెట్టింది. గతంలో కంటే ఎక్కువ సీట్లను కూడా రాష్ట్రం నుండి దక్కించుకోవాలని ఆ పార్టీ ప్రయత్నాలు చేస్తోంది. మరోవైపు ఇతర పార్టీల్లోని కీలక నేతలను కూడా తమ వైపునకు ఆకర్షించే ప్రయత్నాలు కూడా చేస్తోంది. టిఆర్ఎస్ నుండి బయటకు వచ్చిన మాజీ మంత్రి ఈటల రాజేందర్ హుజూరాబాద్ అసెంబ్లీ ఉప ఎన్నికల్లో బిజెపి అభ్యర్థిగా పోటీ చేసి విజయం సాధించడం బిజెపి శ్రేణుల్లో ఉత్సాహానికి కారణమైంది.

Form No INC-26
[[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Central Government
South East Region

In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(6) (a) of the Companies (Incorporation) Rules, 2014
AND
In the matter of Ultrapower Construction Private Limited, (CIN:U45209TG2021PTC151797) having its registered office at H.No.13-08-43, P.No.43, R.No.1, Gayathri Hills, Nadergul Village, Saroornagar Mandal, Badangpet, Hyderabad-500 058., Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 14th February 2022 to enable the company to change its Registered office from "State of Telagana" to "State of Maharastra".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director 3rd Floor & Registrar Of Companies, 2nd Floor, Corporate Bhawan, GSI Post, Nagole, Bandlaguda, Hyderabad -500 068, within Fourteen days from the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned below:
H.No.13-08-43, P.No.43, R.No.1, Gayathri Hills, Nadergul Village, Saroornagar Mandal, Badangpet, Hyderabad-500 058.
For and on behalf of the Applicant
Ultrapower Construction Private Limited
Govindaraju Natesan
Director
DIN: 09162922
Date: 30.03.2022.

పర్యవేక్షక ఇంజనీర్ వారి కార్యాలయం, హైదరాబాద్ సర్కిల్, తెలంగాణ రాష్ట్ర వైద్య సేవలు & మౌలిక సదుపాయాల అభివృద్ధి సంస్థ
జిల్లా ఆసుపత్రి ఆవరణం, కింగ్ కోఠి, హైదరాబాద్-500001, ఫోన్ నెం. 24753405

నోట్లు జారీకి టెండర్ ప్రకటన నెం. 37/SE/TSMSIDC/Hyd.Cir/2021-22/1818, తేదీ: 28.03.2022
దిగువ తెలిపిన పనుల కోసం ఇ-ప్రొక్యూర్‌మెంట్ ప్లాట్‌ఫారం ద్వారా టెండర్లు కోరబడుతున్నవి. 1) రోగికి భవన బిల్డింగ్ (TSCO శాఖ), నాంపల్లి, హైదరాబాద్‌లు టాయిలెట్లు, సీటి సరఫరా & పారిశుద్ధ్యం, ఇంటర్నల్ కలరింగ్ & అల్యూమినియం పార్టిషన్లకు మరమ్మత్తులు మరియు పునరుద్ధరణ (మినిమల్ పని). 2) సూర్యాపేట జిల్లాలో సూర్యాపేట ప్రభుత్వ జనరల్ ఆసుపత్రి ఆవరణలో సెంట్రల్ మెడికల్ స్టోర్ ఉపయోగానికి పెద్ద మరియు విద్యార్థుల, డాక్టర్ల కోసం క్యాంటీన్ నిర్మాణము. 3) తిరుమలగిరి హైదరాబాద్ కోసం ప్రీఫ్యాబ్రికేటెడ్ కొత్త కిచెన్ స్టోర్ మరియు డైనింగ్ ఏరియా నిర్మాణము. ఇతర వివరాలను వెబ్‌సైట్: www.tender.telangana.gov.in వద్ద చూడవచ్చును.
DIPR RO NO. 8233-DP/CL/ADVT/1/2021-22, Dt: 29.03.2022 సం/- పర్యవేక్షక ఇంజనీర్

ఫారం ఎ
బహిరంగ ప్రకటన
(ఇన్‌సాల్వెన్సీ అండ్ బ్యాంక్రప్టసీ బోర్డ్ ఆఫ్ ఇండియా (కార్పొరేట్ వ్యక్తులకు దివాలా తీర్మాన ప్రక్రియ) రెగ్యులేషన్స్, 2016 లోని రెగ్యులేషన్ 6 క్రింద)
ఎస్ఎస్ఎస్ స్టార్చ్ లిమిటెడ్ వారి రుణదాతలకు హెచ్చరిక

సంబంధిత వివరములు

1.	కార్పొరేట్ డెబార్ యొక్క పేరు	ఎస్ఎస్ఎస్ స్టార్చ్ లిమిటెడ్
2.	కార్పొరేట్ డెబార్ ఇన్‌కార్పొరేషన్ అయిన తేది	04.12.2008
3.	కార్పొరేట్ డెబార్ ఇన్‌కార్పొరేట్ అయిన/ నమోదైన అథారిటీ	Roc-హైదరాబాద్
4.	కార్పొరేట్ డెబార్ యొక్క కార్పొరేట్ గుర్తింపు నెం./ పరిమిత రుణ గుర్తింపు నెం.	U18201TG2008PLC062103
5.	కార్పొరేట్ డెబార్ యొక్క నమోదిత కార్యాలయము మరియు ప్రధాన కార్యాలయ (ఏదైన ఉంటే) చిరునామా	రిజిస్టర్డ్ కార్యాలయం: 311/ఎ, ఎంఎల్ఎ కాలనీ, రోడ్ నెం. 12, బంజారాహిల్స్, హైదరాబాద్, తెలంగాణ-500034.
6.	కార్పొరేట్ డెబార్‌కు సంబంధించి దివాలా ప్రారంభ తేది	22.03.2022 (సర్టిఫైడ్ కాపీని అందుకున్న తేది: 28.03.2022)
7.	దివాలా తీర్మాన ప్రక్రియ ముగింపు తేది సమాచారం	18.09.2022 (CIRP ప్రారంభం నుండి 180 రోజులు)
8.	మధ్యంతర తీర్మాన నిపుణులుగా వ్యవహరిస్తున్న దివాలా నిపుణుల పేరు మరియు రిజిస్ట్రేషన్ నం.	గోవాడ వెంకట సుబ్బారావు IBBI/IPA-003/IP-N00358/2021-2022/13753
9.	బోర్డు వద్ద నమోదైన విధమగా మధ్యంతర, తీర్మాన నిపుణుల చిరునామా మరియు ఇ-మెయిల్	నమోదిత చిరునామా: రాజేష్ సృష్టిపా అపార్ట్‌మెంట్స్, ఫ్లాట్ ఎ 05, ఫ్లాట్ 106, ఇన్సిగ్ నైట్‌మెర్ బజర్, ఆనంద్ నగర్, కమ్మనహల్లి, బండ్లగూడ, డి-మార్ట్ ప్రక్కన, హైదరాబాద్, తెలంగాణ-500068. Email id: govada.subbarao1@gmail.com
10.	మధ్యంతర తీర్మాన నిపుణులతో ఉత్తర ప్రత్యుత్తరాల కొరకు చిరునామా మరియు ఇ-మెయిల్	చిరునామా: రాజేష్ సృష్టిపా అపార్ట్‌మెంట్స్, ఫ్లాట్ ఎ 05, ఫ్లాట్ నెం. 106, ఇన్సిగ్ నైట్‌మెర్ బజర్, ఆనంద్ నగర్, కమ్మనహల్లి బండ్లగూడ, డి-మార్ట్ ప్రక్కన, హైదరాబాద్, తెలంగాణ-500068. Email id: snsstarch.ip@gmail.com
11.	క్లెయిమ్‌లు దాఖలు చేయుటకు ఆఖరి తేది	11.04.2022
12.	మధ్యంతర తీర్మాన నిపుణుల ద్వారా సెక్షన్ 21 సబ్‌సెక్షన్ (6ఎ)లోని క్లాజ్ (బి) క్రింద సేకరించిన క్రెడిటార్ల వర్గీకరణ	భాగా పుస్తకాల పరిశీలనపై గుర్తించబడును.
13.	తీర్మాన నిపుణులు గుర్తించుటకు ఓర్డర్ తరగతిలోని క్రెడిటార్ల యొక్క అర్హీకృత ప్రతినిధులుగా వ్యవహరిస్తున్నవారు (ఓర్డర్లు తరగతికి మారు పేర్లు)	రుణదాతల తరగతి నిర్ధారణపై గుర్తించబడును.
14.	ఎ. సంబంధిత ఫారములు మరియు బి. అర్హీకృత ప్రతినిధులుగా లభ్యమగు వివరములు	ఎ) వెబ్ లింక్: https://ibbi.gov.in/home/downloads బి) వర్తించదు

ఈ నోటీసు ద్వారా తెలియజేయడమేమనగా **జాతీయ కంపెనీ లా ట్రిబ్యునల్, హైదరాబాద్ 1**వారు ఎస్ఎస్ఎస్ స్టార్చ్ లిమిటెడ్ యొక్క కార్పొరేట్ దివాలా తీర్మాన ప్రక్రియ ప్రారంభ తేదిని **22.03.2022**గా ప్రకటించారు. కావున **ఎస్ఎస్ఎస్ స్టార్చ్ లిమిటెడ్** యొక్క క్రెడిటార్స్‌ను కోరడమేమనగా మధ్యంతర తీర్మాన నిపుణుల చిరునామా అనగా పైన తెలిపిన ఎంట్రీ నం. 10లోని చిరునామాకు **11 ఏప్రిల్, 2022**లోగా తగిన రుజువులతో వారి క్లెయిమ్‌లను దాఖలు చేయవలసి కోరడమైనది.
ఆర్హత రుణదాతలను కోరడమేమనగా వారి ఫిర్యాదులను తగిన రుజువులతో కేవలం ఎలక్ట్రానిక్ పద్ధతి ద్వారా మాత్రమే దాఖలు చేయవలెను. ఇతర రుణదాతలందరు వారి ఫిర్యాదులను తగిన క్లెయిమ్‌లతో వ్యక్తిగతముగా లేదా పోస్టు ద్వారా లేదా ఎలక్ట్రానిక్ పద్ధతి ద్వారా కూడా దాఖలు చేయవచ్చును.
తప్పుడు సమాచారము లేదా తప్పుదోవపట్టించే రుజువులను దాఖలు చేసినవారు శిక్షార్హులు

సం/- గోవాడ వెంకట సుబ్బారావు,
మధ్యంతర తీర్మాన నిపుణు